

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-317**  
IB-1809/ND/2019

**IN THE MATTER OF:**

M/s. P.P Jewellers Pvt. Ltd

....Applicant

**Vs**

M/s. Mankola Enterprises Pvt. Ltd

....Respondent

**SECTION**

U/s 9 IBC code 2016

Order delivered on 12.03.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Abinash Jha

For the Respondent :

**ORDER**

Ld. Proxy counsel appeared for the petitioner and seeks adjournment on the ground of illness of main counsel. List the case for 23.03.2020. No further adjournment will be given on any ground.

5/1-

**(K.K. VOHRA)**  
**MEMBER (T)**

5/1-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Lalit)